

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 24/TT/2021

Date: 14.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Sub: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 for Asset-A : 1 no. 765 kV line bay at 765/400kV Bilaspur Pooling Station (for Sipat STPS (NTPC) - Bilaspur PS (PG) 765kV 3rd S/c) & Asset-B: 2 Nos. 765 kV line bays at 765/400kV Bilaspur Pooling Station (POWERGRID) (for Bilaspur PS (PG)-Rajnandgaon (TBCB) 765kV D/c line) alongwith 2 Nos. 240MVAR, 765kV switchable line Reactors at 765/400kV Bilaspur Pooling Station end under under "POWERGRID Works associated with Additional System Strengthening for Sipat STPS" in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021.

- (i) Clarify/submit the following information:

- a) With respect to the tariff period for 2014-19 submit the IDC discharge statement in excel format;
- b) Submit Form 12 A, 12 B and 13 for Asset A and B both.
- c) With regard to additional capitalization claimed, submit details in the following format for the assets covered in the instant petition: -

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 period	2014-19 Period	2014-19 Period			

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- d) Package wise and vendor wise details of the ACE Claimed in 2019-24 for the instant Asset.
- e) Confirmation whether ACE is expected beyond 2023-24 on account of Undischarged liability / balance retention payment beyond claimed.
- f) Liability flow statement to be submitted for all the assets with ACE in 2019-24 period as per the following format:

Asset No.	Party	Particulars#	Year of Actual Capitalization	Original Liability as on CoD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset -X	Party -A										
Asset-Y	Party-B										

#TL/SS/Communication System etc.

- (ii) Confirm that the instant assets are currently in use.
- (iii) Confirm whether all the assets under the instant Transmission Scheme have been completed and if they form part of the instant petition.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)